BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

Inv. P 3/2018 in IA 419/2017 In C.P. (I.B) No. 40/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018

Name of the Company:

Edelweiss Asset Reconstruction Co. Ltd.

V/s.

Essar Steel Ltd.

Section of the Companies Act:

Section 60(5) of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE**

Mr. MIHM THAKOKG, SM-AW 1. with MR UNMESH SHUKCA, Kelv 2. with MR. GAURAV MATHUR, Adu

Risponden No.2 Gament 1h1AU19/17

MR. EAVAABY COPARILAA, SA. AMIT 2. MR. ADMICHER MUKARATER AND

Applicant F1 1917 AF ni

MA SAMIL LIMAY,

M. MARTH LHAM

1. Mo. Ameya colchate, Adu 2. Mr. Skalin Jani,

I/O Showard Amoschand mongridas apo co. for Edelwaiss Applicant

So. Ach Mr Percey Karvina With Saurath Amin (Adr)

(OSPIC)

ORDER

Learned Advocate Mr. Ameya Gokhale with Learned Advocate Mr. Shalin Jani i/b Shardul Amarchand Mangaldas & Co. present for Applicant in Inv P 3 of 2018.

Learned Senior Advocate Mr. Mihir Thakore with Learned Advocate Mr. Unmesh Shukla with Learned Advocate Mr. Gaurav Mathur present for Respondent no. 2 in IA 419/2017.

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Abhishek Mukherjee with Learned Advocate Mr. Sahil Shah with Learned Advocate Mr. Parth Shah present for Applicant in IA 419/2017.

Learned Senior Advocate Mr. Percy Kavina with Learned Advocate Mr. Saurabh Amin present for Respondent no. 1 (OSPIL).

Reply filed by SREI Infrastructure ltd.

Heard arguments of learned Counsel for Intervener.

For hearing arguments of Respondents in Intervening application.

List the matter on 02.02.2018.

Havour

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 30th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL